

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 115

IA(I.B.C)/17(CH)2024

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And

CP (IB) No. 215/Chd/Hry/2023

IN THE MATTER OF:
SEPC Limited

...Petitioner-Operational Creditor

Versus

Prakash Industries Limited

...Respondent-Corporate Debtor

Under Section: 9, 60(5) IBC 2016

Rule: 11 of NCLT Rules, 2016

Order delivered on 02.07.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Ashok Anchalia, Advocate

For the Respondent : Ms. Swati Vashisht, PCA

ORDER

Heard the submissions made by the learned counsel for the petitioner-operational creditor. The Authorized Representative for the respondent-corporate debtor has appeared and prayed for grant of time to file necessary authorization as well as reply. Two weeks' time is granted for the same. It is made clear that no further extension of time will be granted in this matter. Let the matter be posted on 20.08.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)